



2026:AHC:36369

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 6503 of 2026

Manisha

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Chandra Prakash Kureel, Sarvesh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. It is argued by learned counsel for the petitioner that an application dated 01.11.2025 was submitted by the petitioner before the respondent No.3/Sub Divisional Magistrate, Tehsil Rasra District Ballia for compliance of the order dated 16.05.2016. The aforesaid order has already been affirmed by the respondent No.2/Additional Commissioner (Administration) Azamgarh Division Azamgarh vide order dated 11.06.2025. It is argued that considerable time has already been lapsed but till date, the aforesaid order has not been complied with.
4. In the facts and circumstances of the case, the present petition is disposed of permitting the petitioner to move appropriate application before the respondent No.3/Sub Divisional Magistrate, Tehsil Rasra District Ballia within two weeks from today along with certified copy of this order. In case, the petitioner does so, the respondent No.3 will take a

decision in the matter expeditiously.

(Prakash Padia,J.)

February 18, 2026
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